

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-375(PB)/2019

IN THE MATTER OF:

Krishna Concrete Products
Vs.

Ansal Hi-Tech Township Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : Mr. Sanchit Garg, Adv.

For the Respondent(s) : Mr. Rakesh Kumar & Ms. Shruti Katyar, Adv.

ORDER

Ld. Counsel for the Operational Creditor states that talks for settlement are in progress and are likely to be concluded. It shall be regarded as the last opportunity.

List on 01.05.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)